

Annexure-4

Name of the corporate debtor: Frost International Limited ; Date of commencement of CIRP: 09-02-2023 ; List of stakeholders as on: 05-06-2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Frost Infrastructure and Energy Limited	23-Feb-23	60,42,47,370	-	Unsecured Loan	-	Yes	-	-	-	60,42,47,370	-	
2	Sunil Verma	23-Feb-23	19,15,683	-	Unsecured Loan	-	Yes	-	-	-	19,15,683	-	
3	Sunil Verma HUF	23-Feb-23	4,95,462	-	Unsecured Loan	-	Yes	-	-	-	4,95,462	-	
4	Rita Verma	23-Feb-23	1,68,045	-	Unsecured Loan	-	Yes	-	-	-	1,68,045	-	
5	Sunil Verma Family Welfare Trust	23-Feb-23	39,61,500	-	Unsecured Loan	-	Yes	-	-	-	39,61,500	-	
6	Uday Jayant Desai	23-Feb-23	4,75,24,879	-	Unsecured Loan	-	Yes	-	-	-	4,75,24,879	-	
7	Uday J. Desai HUF	23-Feb-23	3,38,930	-	Unsecured Loan	-	Yes	-	-	-	3,38,930	-	
8	Uday Desai Family Welfare Trust	23-Feb-23	50,61,500	-	Unsecured Loan	-	Yes	-	-	-	50,61,500	-	
9	Nipun Verma	23-Feb-23	32,84,711	-	Unsecured Loan	-	Yes	-	-	-	32,84,711	-	
10	Sujay U. Desai	23-Feb-23	43,26,138	-	Unsecured Loan	-	Yes	-	-	-	43,26,138	-	
11	Saral Verma	24-Feb-23	84,717	-	Unsecured Loan	-	Yes	-	-	-	84,717	-	
12	Olympic Oil Industries Limited	04-Mar-23	24,27,35,986	-	Unsecured Loan	-	Yes	-	-	-	24,27,35,986	-	
13	Bank of India Singapore Branch	06-Nov-23	1,22,49,03,109	1,22,27,29,092	Unsecured	1,22,27,29,092	No	1.54%	-	-	21,74,017	-	See Note 3
14	Union Bank of India	22-Aug-23	27,48,32,626	27,48,32,626	Unsecured	27,48,32,626	No	0.35%	-	-	-	-	See Note 4
	TOTAL		2,41,38,80,656	1,49,75,61,718				1.89%	-	-	91,63,18,938	-	

Notes:

- Acceptance of the claim is subject to receipt of certain documents /clarifications from the Financial Creditors in relation to interest, penal charges, agreements, contracts etc. The analysis and findings delineated in this report are specifically subject to information received upto 05-06-2026. The same may change subject to any material information received from the creditors affecting the claim amounts.
- If any claim amounts undergo changes subsequent based on the additional information called for during the course of verification, the same would not be treated as negligence on the part of the RP undertaking this verification process.
- The Claim from Bank of India, Singapore Branch received after September 18, 2023 and as per CIRP Regulations 13(1C)(b), the claim of Rs. 122,27,29,092/- is acceptable. RP had put the same in the 13th CoC of the Frost International Limited for recommendation of CoC members and no objection received for the same. Hence, the RP had filed application before the NCLT, Mumbai to include the said claim in to list of creditors and approval for condonation of delay and the said application was allowed vide order dated 04.04.2024.
- The Claim from Union Bank of India admitted pursuant to the Order of the Hon'ble NCLT, Mumbai dated 24-03-2026 in IA No. 4850/MB/2025